

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 6- IA 1057 of 2022  
In  
CP(IB) 122 of 2020

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Monotech Systems Ltd  
V/s  
Dynaflex Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..02/12/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Dr. Kamlesh Vaidankar, Adv.  
For the Respondent :

**ORDER**

**IA 1057 of 2022**

Application is filed by the original operational creditor in CP (IB) 122 of 2020 seeking to withdraw the main application, as the parties have amicably settled the matter. The application is along with the affidavit of Mr. Tejprakash Jain the director of the applicant company, and though the settlement agreement is not annexed, the details of payments are annexed. The order was reserved in the main matter i.e. CP (IB) 122 of 2020 on 10.10.2022.

In view of the submission made and documents on record, we allow the application, and nothing survives in the main application. Thereby, CP (IB) 122 of 2020 is allowed to be withdrawn and disposed of.

IA 1057 of 2022 accordingly stands disposed of.

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**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**